

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. †5800
TO BE ANSWERED ON 03.04.2018**

RESERVATION IN PRIVATE SECTOR

†5800. SHRI SADASHIV LOKHANDE:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has taken any steps to find ways to implement reservation in the private sector through talks with political parties, corporate world and other organisations;
- (b) if so, the details thereof and the progress achieved in this regard, so far; and
- (c) the time by which the said proposal is likely to be finalised?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI VIJAY SAMPLA)**

(a) to (c): A Coordination Committee for Affirmative Action for SCs & STs in the Private Sector was set up by the Government in 2006. In accordance with the decisions of the Coordination Committee, Apex Industry Associations namely Confederation of Indian Industry (CII), Federation of Indian Chamber of Commerce and Industry (FICCI) and Associated Chambers of Commerce & Industry of India (ASSOCHAM), have prepared a Voluntary Code of Conduct (VCC) for member companies centered around education, employability, entrepreneurship and employment to achieve inclusion. Measures, inter-alia, including scholarships, vocational training, entrepreneurship development programmes and coaching are provided by the members of Industry Associations.
